



Abstract

Labour – Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982) – Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994 and Tamil Nadu Manual Workers Social Security and Welfare Scheme, 2006 and 14 other Welfare Schemes - Amendment to Schemes - Notified.

LABOUR AND EMPLOYMENT (I-2) DEPARTMENT

G.O.(Ms.) No.39

Dated: 28.02.2011.

மாசி 16,

திருவள்ளூர் ஆண்டு 2042.

Read:-

1. G.O. Ms. No.198, Labour and Employment Department, dated 4.10.1994.
2. G.O.Ms.No.77, Labour and Employment Department, dated 1.9.2006.
3. G.O.Ms.No.78, Labour and Employment Department, dated 1.9.2006.
4. G.O.Ms.No.79, Labour and Employment Department, dated 1.9.2006.
5. G.O.Ms.No.80, Labour and Employment Department, dated 1.9.2006.
6. G.O.Ms.No.81, Labour and Employment Department, dated 1.9.2006.
7. G.O.Ms.No.82, Labour and Employment Department, dated 1.9.2006.
8. G.O.Ms.No.83, Labour and Employment Department, dated 1.9.2006.
9. G.O.Ms.No.84, Labour and Employment Department, dated 1.9.2006.
10. G.O.Ms.No.85, Labour and Employment Department, dated 1.9.2006.
11. G.O.Ms.No.86, Labour and Employment Department, dated 1.9.2006.
12. G.O.Ms.No.87, Labour and Employment Department, dated 1.9.2006.
13. G.O.Ms.No.88, Labour and Employment Department, dated 1.9.2006.
14. G.O.Ms.No.49, Labour and Employment Department, dated 16.3.2007.
15. G.O.Ms.No.122, Labour and Employment Department, dated 24.10.2008.
16. G.O.Ms.No.23, Labour and Employment Department, dated 19.2.2010.
17. G.O.Ms.No.24, Labour and Employment Department, dated 19.2.2010.
18. From the Principal Secretary / Commissioner of Labour, Letter No.W1/24559/2010-1-16, Dated 06.07.2010.

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ORDER:

During the Budget Demand of Labour and Employment Department, Hon'ble Minister for Labour, among other things, has made the following announcement on the Floor of the Tamil Nadu Legislative Assembly on 30.04.2010:-

“ Assistance for marriage would be given to the workers registered in the Tamil Nadu Construction Workers Welfare Board, Tamil Nadu Manual

Workers Welfare Board and Other Unorganised Labour Welfare Boards as Rs.3000/- for men and Rs.5000/- for women to meet the marriage expenses of himself or his son/daughter. The expenditure on this will be met by the Tamil Nadu Construction Workers Welfare Board and the Government ”.

2. The Commissioner of Labour, in his letter 18<sup>th</sup> read above, has sent the proposals for amending the Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994, Tamil Nadu Manual Workers Social Security and Welfare Scheme, 2006 and 14 other Welfare Schemes in accordance with the announcements made by the Hon'ble Minister for Labour as mentioned in para 1 above.

3. Accordingly the appended Notifications will be published in the Extraordinary issue of the Tamil Nadu Government Gazette. The Works Manager, Government Central Press, Chennai- 600 079 is requested to send 50 copies of the Gazette to the Government and 50 copies to the Principal Secretary/ Commissioner of Labour, Chennai – 600 006.

4. The Secretary to Government, Tamil Development, Religious Endowments and Information (Translations) Department, Secretariat, Chennai-600 009 is requested to send the Tamil translation of the Notifications to the Works Manager, Government Central Press, Chennai-600 079 for the publication in Tamil Nadu Government Gazette.

(By Order of the Governor)

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Works Manager, Government Central Press, Chennai - 600 079. (2 Copies)  
(for publication of the notification in the Tamil Nadu Government Gazette)

The Secretary to Government, Tamil Development, Religious Endowments and Information (Translations) Department, Chennai - 600 009. (2 Copies)

The Principal Secretary / Commissioner of Labour, Chennai - 600 006.

Copy to:

The Secretary, Tamil Nadu Construction Workers Welfare Board,  
Chennai-600 034.

The Secretary, Tamil Nadu Manual Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Auto-Rickshaw and Taxi Driver Workers Welfare Board,  
Chennai-600 102.

The Secretary, Tamil Nadu Washermen Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Hairdressers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Tailoring Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Palm-Tree Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Handicrafts Workers Welfare Board, Chennai-600 102.  
The Secretary, Tamil Nadu Handloom and Handloom Silk Weaving Workers Welfare Board, Chennai-600 102.  
The Secretary, Tamil Nadu Footwear and Leather Goods Manufactory and Tannery Workers Welfare Board, Chennai-600 102.  
The Secretary, Tamil Nadu Artists Welfare Board, Chennai-600 102.  
The Secretary, Tamil Nadu Goldsmiths Workers Welfare Board, Chennai-600 102.  
The Secretary, Tamil Nadu Pottery Workers Welfare Board, Chennai-600 102.  
The Secretary, Tamil Nadu Domestic Workers Welfare Board, Chennai-600 102.  
The Secretary, Tamil Nadu Powerloom Weaving Workers Welfare Board, Chennai-600 102.  
The Secretary, Tamil Nadu Street Vending and Shops and Establishments Workers Welfare Board, Chennai-600 102.  
The Law Department, Chennai-600 009.  
The Finance Department, Chennai-600 009.  
The Secretary to Chief Minister, Chennai-600 009  
The Secretary to Deputy Chief Minister, Chennai-600 009  
The Senior Personal Assistant to Minister (Finance), Chennai-600 009.  
The Senior Personal Assistant to Minister for Labour, Chennai-600 009.  
The Private Secretary to the Principal Secretary to Government, Labour and Employment Department, Chennai-600 009.  
SF/SC/CC for file

//FORWARDED BY ORDER//

SECTION OFFICER.

APPENDIX.  
NOTIFICATION - I.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 16, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-II.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Manual Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-III.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Auto Rickshaws and Taxi Drivers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-IV.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Washermen Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-V.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Hairdressers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.



NOTIFICATION-VI.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Tailoring Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-VII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Palm-Tree Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-VIII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Handicraft Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-IX.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Handloom and Handloom Silk Weaving Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-X.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Footwear and Leather Goods Manufactory and Tannery Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-XI.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Artists Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-XII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Goldsmiths Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-XIII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Pottery Workers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.



NOTIFICATION-XIV.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Domestic Workers Social Security and Welfare Scheme, 2007.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.

NOTIFICATION-XV.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Powerloom Weaving Workers Social Security and Welfare Scheme, 2010.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression “Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter”, the following expression shall be substituted, namely:-

“Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be”;

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-XVI.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Street Vending and Shops and Establishments Workers' Social Security and Welfare Scheme, 2010.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 22, in sub-clause (1), for the expression "Rs.2000/- (Rupees two thousand only) as assistance to meet the marriage expenses of the applicant or his son or daughter", the following expression shall be substituted, namely:-

"Rs.3000/- (Rupees three thousand only) for men and Rs.5000/- (Rupees five thousand only) for women, as assistance to meet the marriage expenses of the registered manual worker or of the son or daughter of the registered manual worker, as the case may be";

T. PRABHAKARA RAO,  
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.